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**TELANGANA ACTS, ORDINANCES AND
REGULATIONS ETC.**

The following Act of the Telangana Legislature received the assent of the Governor on the 19th January, 2017 and the said assent is hereby first published on the 20th January, 2017 in the Telangana Gazette for general information:—

ACT No. 7 OF 2017.

**AN ACT TO REPEAL CERTAIN ENACTMENTS OF THE
STATE OF TELANGANA.**

Be it enacted by Legislature of the State of Telangana in the Sixty-seventh Year of the Republic of India as follows:—

1. This Act may be called the Telangana Acts (Repealing) Act, 2016. Short title.
2. (1) The enactments specified in the Schedule-I and the Schedule-II are hereby repealed to the extent mentioned in column 5 thereof, in their application to the State of Telangana. Repeal of certain Acts.

[1]

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(2) The enactments specified in the Schedule-III shall be omitted as specified therein.

Savings.

3. The repeal of any enactment under section 2 shall not affect any other enactment in which the repealed enactment has been applied, incorporated or referred to;

and this Act shall not affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred, or any remedy or proceeding in respect thereof, or any release or discharge of or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing;

nor shall this affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed or recognised or derived by, in or from any enactment hereby repealed;

nor shall the repeal by this Act of any enactment revive or restore any jurisdiction, office, liability, right, title, privilege, restriction, exemption, practice, procedure or other matter or thing not now existing or in force;

nor shall the repeal of the enactments by this Act affect the audit, examination, accounting, investigation, inquiry or any other action taken or to be taken in relation thereto by any authority and such audit, examination, accounting, investigation, inquiry or action could be taken, and, or continued as if the said enactments are not repealed by this Act.

Applica-
bility of
the
Telangana
General
Clauses
Act, 1891.
Act No. 1
of 1891.

4. Subject to the provisions of section 3, the provisions of section 8 of the Telangana General Clauses Act, 1891 shall apply.

SCHEDULE - I
[see section 2 (1)]

Sl. No.	Year	Act No.	Short Title	Extent of Repeal
(1)	(2)	(3)	(4)	(5)
1.	1983	16	Sri Padmavathi Mahila Viswavidyalayam (Women's University) Act, 1983.	The whole
2.	1997	17	The Dravidian University Act, 1997.	The whole
3.	1995	12	Sri Venkateswara Institute of Medical Sciences University Act, 1995.	The whole
4.	2006	29	Sri Venkateswara Vedic University Act, 2006.	The whole
5.	2008	32	Damodaram Sanjivayya National Law University Act, 2008.	The whole
6.	1990	10	The Telangana Educational Service (Regulation of Pay Fixation of Principals and Lecturers) Act, 1990.	The whole
7.	1995	34	The Telangana Educational Institutions Grant-in-Aid (Regulation) Supplementary Provision Act, 1995.	The whole
8.	1350 F.	11	The Telangana Power Alcohol Act, 1350 F.	The whole
9.	1353 F.	IX	The Telangana Bhagelas Contracts Act, 1353 F.	The whole
10.	1961	XXIX	The Madras Cultivating Tenants Protection (Telangana Amendment) Act, 1961.	The whole
11.	1956	XXXVI	The Telangana Abolition of Whipping Act, 1956.	The whole
12.	1956	XLVIII	The Telangana Money Lenders (Validity of Licenses) Act, 1956.	The whole

(1)	(2)	(3)	(4)	(5)
13.	1957	II	The Telangana Consolidated Fund (Withdrawal of Moneys) Act, 1957.	The whole
14.	1961	VII	The Telangana (Transferred Territories) Extension of Laws Act, 1961.	The whole
		XLII	The Telangana Laws (Amendment of Short Titles) (No.2) Act, 1961.	The whole
15.	1961	XXVII	The Telangana District Boards (Extension of Term of Office of Members) Act, 1961.	The whole
16.	1976	39	The Telangana Tenants and Ryots Protection Act, 1976.	The whole
17.	1995	9	The Telangana Marine Fishing (Regulation) Act, 1995.	The whole
18.	1885	III	The Telangana Minor Ports Landing and Shipping Fees Act, 1885.	The whole

SCHEDULE-II**[see section 2 (2)]**

State enactments extending / amending the Central Acts in their application to the combined State of Andhra Pradesh

Sl. No.	Year	Act No.	Short Title	Extent of Repeal
(1)	(2)	(3)	(4)	(5)
1.	1984	26	The Indian Electricity (Andhra Pradesh Amendment) Act, 1984.	The whole
2.	2000	35	The Indian Electricity (Andhra Pradesh Amendment) Act, 2000.	The whole
3.	1953	VII	The Evacuee Interest (Separation) Telangana Supplementary Act, 1953.	The whole
4.	1959	18	The Evacuee Interest (Separation) Andhra Pradesh Supplementary (Extension and Amendment) Act, 1959.	The whole
5.	1960	28	The Evacuee Interest (Separation) Andhra Pradesh Amendment Act, 1960.	The whole
6.	1960	27	The Glanders and Farcy (Andhra Pradesh Extension and Amendment) Act, 1960.	The whole
7.	1959	20	The Land Acquisition (Andhra Pradesh Extension and Amendment) Act, 1959.	The whole
8.	1976	22	The Land Acquisition (Andhra Pradesh Amendment) Act, 1976.	The whole
9.	1983	9	The Land Acquisition (Andhra Pradesh Amendment and Validation) Act, 1983.	The whole
10.	2008	23	The Land Acquisition (Andhra Pradesh Amendment) Act, 2008.	The whole
11.	1961	V	The Indian Fisheries (Andhra Pradesh Extension and Amendment) Act, 1961.	The whole

SCHEDULE-III
[see section 2(2)]

The enactments at Sl.Nos.39, 61, 67, 142 and 150 along with the entries in columns 1 to 4 thereof, in the First Schedule to the Telangana Adaptation of Laws Order, 2016 issued in G.O.Ms.No.45, Law (F) Department, dated 01.06.2016 shall be omitted as shown below.

(Entries in G.O.Ms.No.45, Law (F) Department, dated 01.06.2016).

Sl. No.	Year	Short Title	Short Title, Number and year as modified / amended
(1)	(2)	(3)	(4)
39.	1958	The Andhra Pradesh Dowry Prohibition Act, 1958 (Act I of 1958).	The Telangana Dowry Prohibition Act, 1958 (Act I of 1958).
61.	1965	The Andhra Pradesh Money Circulation Schemes (Prohibition) Act, 1965 (Act 30 of 1965).	The Telangana Money Circulation Schemes (Prohibition) Act, 1965 (Act 30 of 1965).
67.	1971	The Andhra Pradesh Chit Funds Act, 1971 (Act 9 of 1971).	The Telangana Chit Funds Act, 1971 (Act 9 of 1971).
142.	2000	The Andhra Pradesh Private Aided Educational Staff (Regulation of Pay) Act, 2000 (Act 9 of 2000).	The Telangana Private Aided Educational Staff (Regulation of Pay) Act, 2000 (Act 9 of 2000).
150.	2003	The Andhra Pradesh Regulation of the Unauthorised Constructions in Municipal Corporations, Municipalities and Urban Development Authorities Act, (Act 6 of 2003).	The Telangana Regulation of the Unauthorised Constructions in Municipal Corporations, Municipalities and Urban Development Authorities Act, 2003 (Act 6 of 2003).

A. SANTHOSH REDDY,
Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.

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